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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed with the amendments made by the Lok Sabha in the Mental Healthcare Bill, 2016, Rajya Sabha had no recommendation to make to the Lok Sabha in the Appropriation (Railways) No. 2 Bill, 2017 and Appropriation (Railways) Bill, 2017.

SECRETARY GENERAL: Madam Speaker, I have to report three messages received from the Secretary General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30<sup>th</sup> March, 2017, agreed to the following amendments made by the Lok Sabha at its sitting held on the 27<sup>th</sup> March, 2017, in the Mental Healthcare Bill, 2016."

#### **ENACTING FORMULA**

1. That at page 1, line 1, ~~for~~ the word "Sixty-seventh", the word "Sixty-eighth" be **substituted**.

#### **CLAUSE 1**

2. That at page 1, line 5, ~~for~~ the figure "2016", the figure "2017" be **substituted**.
3. That at page 2, line 3, ~~for~~ the figure "2016", the figure "2017" be **substituted**.

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No.2 Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 20<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 20<sup>th</sup> March, 2017 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."